

created in 19 States under the scheme through private entrepreneurs and Central and State Warehousing Corporations.

Statement

Details of Region-wise and commodity-wise stock accrued as non-issuable (damaged) during the year 2011-12 (upto 1.11.2011)

(Figures in tons)

Sl.No.	Region	Wheat	Rice	Total
1	West Bengal	0	355	355
2	Assam	428	14	442
3	Rajasthan	30	0	30
4	Uttar Pradesh	11	0	11
5	Andhra Pradesh	0.26	4.07	4.33
6	Tamil Nadu	0	28	28
7	Gujarat	171	0	171
8	Maharashtra	305	0	305
TOTAL		945.26	401.07	1346.33

Blacklisting of companies

2058. SHRI MANGALAKISAN: Will the Minister of CORPORATE AFFAIRS be pleased to state :

(a) whether Government proposes to blacklist the companies identified by the Director General, Competition Commission of India (CCI) in its case No.43/2010 on Modular Operation Theatres;

(b) the preventive steps Government proposes to take to prevent these companies from fleecing the public exchequer by indulging in bid rigging, cartelization, over invoicing and other fraudulent means in several States of the country;

(c) whether Government proposes to hand over the case to CBI regarding CCI findings in case of Safdarjung Hospital Sports Injury Centre;

- (d) if so, by when; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The case is under adjudication in the Competition Commission of India which is a quasi judicial body. Companies found indulging in bid rigging, cartelization and other fraudulent means thereby adversely affecting the Competition would be dealt with appropriately under the relevant provisions of the Competition Act. The Competition Act has sufficient provisions to penalize companies indulging in bid rigging and cartelization.

(c) to (e) Does not arise in view of reply to (a) & (b) above.

Inactive companies

2059. SHRI T.M. SELVAGANAPATHI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that list of inactive companies in the county have gone up;
- (b) if so, the details thereof;
- (c) whether Government has any plan to ensure that only companies which have a long vision to perform are registered; and
- (d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) As per present policy of the Ministry, companies, which have not filed their annual Returns and Balance Sheets for last three consecutive years or more are identified as 'dormant companies'.

The details of dormant companies are as under:

As on 31.03.2011 - 1,74,400

As on 07.12.2011 - 1,56,474

- (c) No, Sir.
- (d) Does not arise.